GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 2615
ANSWERED ON TUESDAY THE 11th AUGUST, 2026

UNCLAIMED DIVIDENDS AND SHARES OF INVESTORS FROM HIMACHAL PRDESH TRANSFERRED TO IEPF

2615 Shri Harsh Mahajan:

Will the Minister of **Corporate Affairs** be pleased to state:

(a) the amount of unclaimed dividends and the number of shares belonging to investors from Himachal Pradesh transferred to the Investor Education and Protection Fund (IEPF), year-wise, during the last five years;
(b) the number of claims filed and the amount refunded to investors from the State under Form IEPF-5 during the said period;
(c) the steps taken by Government to create awareness among investors in the State, particularly in remote and hill districts, about the IEPF refund process; and
(d) whether Government proposes to further simplify the claim/refund procedure and if so, the details thereof?

ANSWER

MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(HARSH MALHOTRA)

(a) and (b): The IEPF Forms are filed company-wise. Hence, State-wise data is not maintained.

(c) The Investor Education and Protection Fund Authority (IEPFA), undertakes investor awareness initiatives across the country, including remote and hill districts in the Himachal Pradesh. These include conducting Investor Awareness Programmes (IAPs) in collaboration with professional institutes and Common Service Centres (CSCs). During 2025-26, a total of 11 financial literacy camps were organised in the State of Himanchal Pradesh, under Niveshak Didi Phase-II initiative, focusing on women belonging to economically weaker and socially vulnerable sections and other rural beneficiaries.

(d): The Government has already taken steps to simplify the IEPF claim/refund process. Integrated Portal and Call Center was launched in August 2025 for claims settlement and improved investor grievance handling. To support this integration, re-notified versions of Form IEPF-5 and the Electronic Verification Report (EVR) have been introduced w.e.f. 6th October 2025 with enhanced features such as auto-fetching of bank details linked to the destination demat account and company-side validation of shareholding details at the EVR stage.

******